



**KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
FIFTH SESSION**

**THE KARNATAKA STATE UNIVERSITIES (AMENDMENT) BILL, 2024
(LA Bill No. 41 of 2024)**

A Bill further to amend the Karnataka State Universities Act, 2000.

Whereas it is expedient further to amend the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Seventy Fifth year of the Republic of India as follows:-

1. Short title and Commencement.- (1) This Act may be called the Karnataka State Universities (Amendment) Act, 2024.

(2) It shall come into force at once.

Substitution of expression.- In the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001), for the words "Raichur University" wherever they occur, the words "Adikavi Sri Maharshi Valmiki University" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001) to rename the "Raichur University" as "Adikavi Sri Maharshi Valmiki University" to esteem the reputation of Adikavi Sri Maharshi Valmiki.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

Dr. M.C. SUDHAKAR
Minister for Higher Education

M.K. VISHALAKSHI
Secretary
Karnataka Legislative Assembly

ANNEXURE
EXTRACT FROM THE KARNATAKA STATE UNIVERSITIES ACT, 2000
(KARNATAKA ACT 29 OF 2001)

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CHAPTER II
THE UNIVERSITIES

1. Establishment and Incorporation of Universities.-

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(1J) There shall be established the Raichur University, as an affiliating University with headquarters at Raichur and territorial jurisdiction extending over the districts of Raichur and Yadagiri.

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2. Jurisdiction, admission to privileges, etc.-

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(13) Any privilege enjoyed from the Gulbarga University by the colleges or educational institutions situated in Raichur and Yadagiri districts before the commencement of the Karnataka State Universities (Amendment) Act, 2020 shall, with effect from such date as may be specified by the State Government in this behalf, be deemed to be withdrawn and all such colleges or educational institutions previously admitted to the privileges of, or affiliated to Gulbarga University shall be deemed to be admitted to the privilege of, or affiliated to the Raichur University.

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14. The Vice-Chancellor.-

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Provided also that notwithstanding anything contrary contained in this section, first Vice-Chancellor of the Raichur University shall be appointed by the State Government subject to such terms and conditions as may be specified by it.

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